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CENTRAL ADMINISTRATIVE TRIBUNAL,
PRINCIPAL BENCH
NEW DELHI
RA No. 129/2004
IN
C.P. No. 19/2004
IN
OA No. 936/2002

This the 17th day of May, 2004

HON'BLE SHRI SHANKER RAJU, MEMBER (J)
HON'BLE SHRI S.A. SINGH, MEMBER (A)

1. Smt. Suhasini Jeneja,
38, B, Pocket B,
Siddhath Extension, New Delhi
2. Shri V.K. Tiwari,
BF-77, Janak Puri, New Delhi
3. Shri Ashok Kumar,
B-408, Pragti Vihar Hostel,
New Delhi
4. Sh. Kamal P. Singh,
161 A-3, Sector-5,
Rohini, New Delhi
5. Shri Ashwani K. Gupta,
R-11, Andrews Ganj,
New Delhi
6. Smt. Shobhana Chatterjee,
E-113, Pragti Vihar Hostel,
Lodhi Road, New Delhi
7. Shri A.C. Das,
D-520, Pragati Vihar Hostel,
Lodhi Road, New Delhi
8. Shri Navneet Kumar,
5/570, Lodhi Colony,
New Delhi
9. Smt. Madhu Mehta,
C-404, Multistoried Apartment,
K.G Marg, New Delhi
10. Sh. Satpal,
34-C, Pocket C,
Siddharth Extension,
New Delhi
11. Sh. M.T. Fulzale,
108, Type IV, Sector-3,
Sadiq Nagar, New Delhi
12. Shri J.S Garg,
Type IV, 46, North West
Moti Bagh, New Delhi
13. Smt K.K. Wadhwa,
Type III, 25, North West
Moti Bagh, New Delhi

14. Shri S.C. Meshram
7H, Multistoried Apartment,
Type D., Qtrs,
Minto Road Complex,
New Delhi

15. Shri B.K. Chakraborty,
269/BG-1, Paschim Vihar, New Delhi

16. Shri Sashi B. Tiwari,
134, Sector-3,
Sadiq Nagar, New Delhi

17. Shri R.K. Koshal,
C-6, Netaji Nagar, New Delhi

18. Shri P.K. Verma,
E-07,
CPWD Training Institute,
Kamala Nehru Nagar,
Ghaziabad.

19. Shri S.G. Harkare,
F-419, Pragati Vihar,
Lodhi Road, New Delhi

.... Applicants

Versus

1. Shri K.N. Aggarwal,
Director General (Works)
CPWD, Nirman Bhawan,
New Delhi

2. Shri N.N. Khanna,
Secretary,
Ministry of Urban Development & Poverty
Alleviation,
Nirman Bhawan, New Delhi

3. Shri S.S. Dabra,
Secretary, DOP&T,
Ministry of Personnel Grievances & Pension,
North Block, New Delhi

.... Respondents

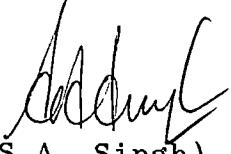
O R D E R (BY CIRCULATION)

SHRI SHANKER RAJU, MEMBER (J) :-

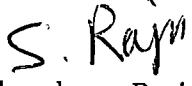
The present R.A. is filed by the review applicant seeking review of our order dated 17.3.2004 passed in CP 19/2004 in OA No.936/2002. We have perused the order dated 17.3.2004 and do not find any error apparent on the face of the record or discovery of new material which was

not available with the applicant, despite due diligence, at the time of final hearing.

2. However, in the interest of justice, we have also perused the R.A. and found that by way of this R.A. the review applicant seeks to re-argue the case, which is not permissible. The present R.A. is not maintainable as per provisions of Section 22 (3) (f) of the Administrative Tribunals Act, 1985 read with Order 47, Rule (1) of CPC and also in view of the ratio laid down by the Hon'ble Apex Court in K. Ajit Babu & Others v. Union of India & Others, JT 1997 (7) SC 24 as well as Lily Thomas v. Union of India, (2000) 6 SCC 224. If the review applicant is not satisfied with the orders passed the remedy lies elsewhere. The R.A. is accordingly dismissed, in circulation.



(S.A. Singh)
Member (A)



S. Raju
(Shanker Raju)
Member (J)

/san/